

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH - *NB(SM)*

Appeal No. *E/3032/2020/NB(SM)*

Dated : *15/2/2021*

CEGAT
NEW DELHI

To,

M/s Delhi Automobiles Ltd
Sagar Apartment

6, Tilak Marg, New Delhi-1

In the matter of :

M/s Delhi Automobiles Ltd

Appellant

vs.

CCE Delhi

Respondent

I am directed to transmit herewith a certified copy of Final Order No. *A/239/01/NB(SM)*
Dated :passed by the Tribunal under Section 35-C(1) of Central Excise
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

NB
Asstt. Registrar
NB(SM)

- CCE New Delhi*
- CCE / CC / (Appeal)
- Chief Commissioner of Central Excise / Customs.
- Adv. / Consult. *NL Jangia, Adv*
B-285, Nehru ground
Faridabad
- S.D.R - *NB(SM)*
- JCDR
- Bar Association, CEGAT, New Delhi
- Library, CEGAT, New Delhi
- Director (Review), C.B.E.C. North Block, New Delhi
- Guard File.
- M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
- M/s Centax Publications (P) Ltd., 1512-E, Bishm Pitamah Marg, opp. Sachdeva P.T. College of Defence Colony, New Delhi-110003
- M/s Lex Site Com. Ltd., Mumbai
- Office Copy
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Asstt. Registrar *NB(SM)*

CUSTOMS EXCISE AND GOLD (CONTROL) APPELLATE TRIBUNAL,
NEW DELHI

E/Appeal No. 3032/2000-NB(S)

(Arising out of Order-in-Appeal No. 185/CE/DLH/2000 dated
23.2.2000 passed by the Commissioner of Central Excise
(Appeals), New Delhi)

M/s. Delhi Automobiles Ltd.

Appellants,
None

Versus

CCE, Delhi

Respondent,

Reptd. by Sh. K.Panchatcharam, JDR

FINAL ORDER NO. A/239/01/NB C/for/
DATED 22.1.2001

Per V.K. Agrawal:

Today the matter is posed for reporting compliance of the Stay Order No. S/830/2001-NB(SM) dated 30.11.2000 in which the Appellants were directed to deposit the disputed amount on or before 31.12.2000 and compliance was to be reported on 4.1.2001. On 4th January, 2001 no one appeared on behalf of the Appellants and the Bench adjourned the matter for today. No one has appeared on behalf of the Appellants even today nor there is any request for adjournment nor there is any intimation about depositing the disputed amount. As the Appellants have not deposited the amount the appeal is dismissed for non-compliance with the provisions of Section 35F of the Central Excise Act.

(V.K. AGRAWAL)
MEMBER (TECHNICAL)

Dated 6th February, 2001